

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 765 OF 2019

IN THE MATTER OF:

Dr. Nihal Thomas, Associate Director
Christian Medical College, Vellore.

..... Applicant(s)

Versus

State of Andhra Pradesh

..... Respondent(s)

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Place: Vijayawada
Date: 17.01.2020



A. Subba Rao,

Senior Environmental Engineer

ANDHRA PRADESH POLLUTION CONTROL BOARD

SENIOR ENVIRONMENTAL ENGINEER
Andhra Pradesh Pollution Control Board
D.No-33-26-14D/2 Chalamavari Street
Kasturibaipet VIJAYAWADA-520010:

Action Taken Report of A. P. Pollution Control Board submitted in compliance to Hon'ble NGT order dt. 16.10.2019 in O. A. No. 765 of 2019

It is to submit that the Hon'ble NGT by order dt. 16.10.2019 in O. A. No. 765 of 2019 directed "**Andhra Pradesh State Pollution Control Board and the District Magistrate, Chittoor to look into the matter and take appropriate action in accordance with law and furnish a factual and action taken report in this matter within 2 months**".

In obedience to the Orders of the Hon'ble NGT, the Chief Executive Officer, Zilla Parishad, Chittoor nominee of the District Collector, Chittoor and the Environmental Engineer, A.P. Pollution Control Board (APPCB), Regional Office, Tirupati have inspected the Stone crushing units and Mining units on 03.12.2019 and submitted the Joint inspection report with status of compliance. There are Road metal quarries and Stone crushing units belonging to M/s. C.P. Infra and M/s. Sri Vinayaka Stone Crusher located towards eastern side of the NH-4 at a distance of about 890m from Christian Medical College, Chittoor campus. The APPCB conducted fugitive emission monitoring on 25.11.2019 at M/s. C.P. Infra and on 05.12.2019 at M/s. Sri Vinayaka Stone Crusher.

The APPCB issued show cause notices to the above stone crushing units on 25.11.2019, provided opportunity of hearing before the External Advisory Committee on 17.12.2019 and duly considering the joint inspection report, issued closure order to M/s. C.P. Infra (Stone crusher) and issued directions to M/s. Sri Vinayaka Stone Crusher on 21.12.2019.

The APPCB also issued show cause notices to mining units of M/s. C.P. Infra and M/s. Sri Vinayaka Stone Crusher, but no replies were submitted by them. The APPCB issued Closure Order to mining unit of M/s. C.P. Infra on 13.01.2020 for not obtaining Consent for Operation and not following Pollution Control measures. Similarly, Closure Order was issued to the mining unit of M/s. Sri Vinayaka Stone Crusher for not obtaining Consent for Establishment, Consent for Operation, Environmental Clearance and not following Pollution Control measures.

All the documents as per index are enclosed. This Action Taken Report is submitted to the Hon'ble NGT in due compliance of the directions issued by this Hon'ble Tribunal.

Dated at Vijayawada, A.P. on this the 17th day of January, 2020.



For APPCB

SENIOR ENVIRONMENTAL ENGINEER
Andhra Pradesh Pollution Control Board
D.No-33-26-14D/2 Chalamavari Street
Kasturibaipet VIJAYAWADA-520010:

— | —

Hon'ble NGT, Principal Bench, New Delhi passed vide order dt.16.10.2019 on Original Application No. 765/2019 in connection with a complaint against certain road metal mining and stone crushing units causing dust and noise pollutions at surroundings made by Dr. Nihal Thomas, Director M/s. Christian Medical Collage, Chittoor campus.

Submission of Joint inspection report conducted on 03.12.2019.

| | | |
|----|---|---|
| 1. | Sri D.Kodandarami Reddy, Chief Executive Officer, Zilla Parishad, Chittoor, Chittoor District. | Nominated by The District Collector, Chittoor. |
| 2. | Sri A.Narendra Babu, Environmental Engineer, APPCB, Regional Office, Tirupati. | Representing A.P.Pollution Control Board. |

During inspection, it was observed that two number of Road metal quarries and two number of Stone crushing units are operating towards eastern side and other side of the NH-4 road at a distance of about 890m from of M/s. Christian Medical Collage, Chittoor campus and the details are as follows.

1. 3.880 Ha owned by M/s. C.P.Infra, (Road mental quarry) located at Sy.No. 390 (Old 46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh.
2. M/s. C.P.Infra, (Stone Crusher) Sy.No. 390 (New) (Old Sy.No.46), Narigapalle (V), Chittoor (M) & District, A.P.
3. 1.0 Ha owned by M/s. Sri Vinayaka Stone Crusher, (Road metal quarry), Sy.No. 46, Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh.
4. M/s. Sri Vinayaka Stone Crusher, (Stone Crusher) Sy.No. 368, 369, Narigapalli (V), Chittoor (M) & District, A.P.

The compliance status of the above stone crushing units in connection with the pollution point of view is as follows.

1. 3.880 Ha owned by M/s. C.P.Infra, (Road mental quarry) located at Sy.No. 390 (Old 46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh.

- i. The mining project is a Road Metal quarry and producing 2,96,694 Tons/Annum have obtained Consent For Establishment (CFE) of the Board and without Consent For Operation (CFO) of the Board.
- ii. The mining project is operating without providing the following measures.
 - Without grading of the roads to mitigate dust emissions.
 - Without retention/ toe walls.
 - Without growing appropriate shrub / grass species on the slopes.
 - Without garland drains.
 - Without water sprinkling systems.
 - Without proper greenbelt.

2. M/s. C.P.Infra. Sy.No. 390 (New) (Old Sy.No.46). Narigapalle (V). Chittoor (M) & District. A.P.

- i. M/s. C.P.Infra is a stone crushing and batch mix unit and has obtained Consent For Establishment (CFE) with the installed capacities of Road Metal - 500 TPD and Batch Mix Plant - 60 TPH.
- ii. M/s. C.P.Infra is operating the industry without Consent For Operation (CFO) of the Board which is punishable under Section 44 of water (Prevention & Control of pollution), Act and under Section 37 of Air (Prevention & Control of pollution), Act.
- iii. Industry has not provided the following adequate Air Pollution control measures to control the Air Pollution on surroundings.
 - Cladding to Primary, Secondary crushers, Vibratory screens & conveyor belts.
 - Improper operation of water sprinkling systems.
 - Covering to Dust collection tank.
 - No green belt development.
- iv. The Pollution Control Board officials, Regional Office, Tirupati have conducted fugitive emissions monitoring test in connection with Hon'ble NGT Orders dt. 16.10.2019 at the premises of M/s. C.P. Infra on 25.11.2019 and the analysis report prevails that the industry is exceeding the SPM standards i.e., 1256 µg/m³ against stipulation standard of 600 µg/m³.
- v. A notice was issued by A.P. Pollution Control Board, Regional Office, Tirupati to M/s. C.P. Infra on 25.11.2019 on above violations and directed to submit a reply on the notice within 15 days.

3. 1.0 Ha owned by M/s. Sri Vinayaka Stone Crusher. (Road metal quarry). Sy.No. 46. Narigapalle (V). Chittoor (M). Chittoor District. Andhra Pradesh.

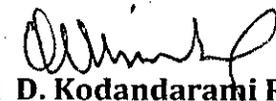
- i. The mining project is a Road Metal quarry and carrying out mining operations at Sy.No. 46 at an extent of 1.0 Ha. The mining project is carrying out its mining operations without obtaining CFE/CFO of the Board and only obtained permissions from the Director of Mines and Geology dt. 13.04.2006 for quarrying road metal and building stone for the period of 10 years.
- ii. The mining project is operating without providing the following measures.
 - Without grading of the roads to mitigate dust emissions.
 - Without retention/ toe walls.
 - Without growing appropriate shrub / grass species on the slopes.
 - Without garland drains.
 - Without water sprinkling systems.
 - Without proper greenbelt.

4. M/s. Sri Vinayaka Stone Crusher, Sy.No. 368, 369, Narigapalli (V), Chittoor (M) & District, A.P.

- i. M/s. Sri Vinayaka Stone Crusher has also obtained Consent For Establishment (CFE) with the installed capacity for producing of Stone chips – 400 TPD.
- ii. M/s. Sri Vinayaka Stone Crusher is a stone crushing and has obtained Consent For Operation (CFO) valid upto 31.12.2026 with certain terms and conditions.
- iii. Industry has not properly maintained the following Air Pollution control measures to control the Air Pollution on surroundings.
 - Cladding to Crusher, Screen and conveyor belts.
 - Only developed greenbelt on the periphery of the boundary.
- iv. A notice was issued by A.P. Pollution Control Board, Tirupati to M/s. Sri Vinayaka Stone Crusher on 25.11.2019 on above violations and directed to submit a reply on the notice within 15 days.
- v. The Pollution Control Board officials, Regional Office, Tirupati have conducted fugitive emissions monitoring test in connection with Hon'ble NGT Orders dt. 16.10.2019 at the premises of M/s. Sri Vinayaka Stone Crusher on 05.12.2019 and the analysis report prevails that the industry is exceeding the SPM standards i.e., 624 µg/m³ against stipulation standard of 600 µg/m³.

In light of above circumstances, It is opined that, in case of the above Mining projects and Stone crushing units fails to submit the reply on the compliance status on the above directions, the Mining projects may be referred to AP Pollution Control Board, Head Office, Vijayawada and Stone crushing units may be referred to Zonal Office, A.P. Pollution Control Board, Kurnool which are the competent Authorities for conducting legal hearing to the respective industries and also for initiating necessary action under relevant Air & Water Acts.


Sri A. Narendra Babu,
Environmental Engineer,
APPCB, Regional Office, Tirupati


Sri D. Kodandarami Reddy,
Chief Executive Officer, Zilla Parishad,
Chittoor, Chittoor District.

Annexure

SCHEDULE - A

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the trail runs.
2. The applicant shall install or provide separate energy meters for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed. An alternative electric power source sufficient to operate all pollution control systems shall be provided.
3. The rules and regulations notified by Ministry of law and justice, GoI, regarding the Public Liability Insurance Act, 1991 shall be followed.

SCHEDULE - B

Water:

1. The source of water is Borewell and the maximum permitted water consumption is as follows:

| Sl. No. | Purpose | Quantity (KLD) |
|---------|------------------|-----------------|
| 1 | Domestic | 5.0 KLD |
| 2 | Process | 10.0 KLD |
| 3 | Dust suppression | 10.0 KLD |
| | Total | 25.0 KLD |

2. The maximum waste water generation shall not exceed the following:

| Sl.No. | Purpose | Quantity |
|--------|----------|----------|
| 1 | Domestic | 2.0 KLD |
| | TOTAL | 2.0 KLD |

Treatment & Disposal:

| Effluent Source | Treatment | Mode of final disposal |
|-----------------|-------------|------------------------|
| Domestic | Septic tank | Soak pit |

Air:

3. The proponent shall implement the following pollution control measures to comply with the SPM standard of 600 µg/m³ measured at a distance of 3 – 10 mtrs from any processing equipment of stone crusher.
 - a) Dust containment cum suppression system for the equipment such as cladding to the Primary crusher, vibratory screens I & II, secondary crusher, transfer points and cover the dust conveyor belts with GI Sheets.
 - b) Construction of an elevated bunker for collection of dust from the dust conveyor.
 - c) Water sprinklers at all dust generation sources. The water shall be sprayed in the form of mist with the help of a motor.
 - d) Regular cleaning and wetting of the ground within the premises.
 - e) Development of 5 m width of green belt along the boundary of the site in the 50 m width buffer zone of the stone crushing unit. This greenbelt shall be developed on outer side of the buffer zone so as to act as a barrier. The Greenbelt development shall be started along with the construction activity.
 - f) Construction of the metalled roads within the premises
4. The proponent shall take all necessary air pollution control measures to avoid dust nuisance to the surrounding areas.
5. The proponent shall wet the haulage roads to control dust during vehicular movement.
6. The proponent shall provide closed silos for storage of aggregates.
7. The proponent shall provide suitable air pollution control equipment at all dust & emission generating sources of batch mixing plant
8. The proponent shall comply with emission limits for DG Sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG Sets more than 800 KW shall comply with emission limits as per the Notification G.S.R. 489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.
9. The proponent should comply with the National ambient air quality standards as per MoEF, GoI notification dated.18.11.2009 during construction and regular operational phase of the project as prescribed below.

| Sl.No. | Parameters | Standards in µg/m ³ |
|--------|---|--------------------------------|
| 1 | Particulate Matter (PM ₁₀) | 100 |
| 2 | Particulate Matter (PM _{2.5}) | 60 |
| 3 | SO ₂ | 80 |
| 4 | NO _x | 80 |

Noise Levels: Day time (6 AM to 10 PM – 75 dB(A)
Night time (10 PM to 6 AM) – 70 dB (A)

Solid Waste:

10. The proponent shall dispose the solid waste as following.

| Sl. No. | Solid waste | Quantity | Method of disposal |
|---------|-------------|----------|---------------------------------------|
| 1 | Dust | 60 TPD | Shall be disposed for laying of roads |

Other Conditions:

11. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order, may result in withdrawal of this order and attracts action under the provisions of relevant pollution control Acts.
12. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserved to it the right and power under section 27 (2) of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 (4) of the Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein above and to make such alternation as deemed fit and stipulate any additional conditions or revoke the order in the interest of environment protection.
13. Any person aggrieved with this order may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to the Appellate Authority constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

K Venkateswara
Rao

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Venkateswara Rao
Date: 2018.09.05 16:46:22 +05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

To
M/s. C.P.Infra,
Sy.No.390 (New) (Old Sy.No.46),
Narigapalle (V), Chittoor (M),
Chittoor District

— 7 —



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912,
e-mail: jceezoknl@gmail.com

CONSENT ORDER FOR ESTABLISHMENT

Order No.CTR-1437/PCB/ZO-KNL/CFE/2018

Dt:04.01.2019

Sub: PCB-ZO-KNL-CFE- M/s. C.P.Infra, 3.880 Ha, Road Metal & Building Stone Mine Sy.No. 390 (Old 46), Narigapalli (V), Chittoor (M), Chittoor District, Andhra Pradesh – Consent for Establishment (CFE) Order of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981- Order- Issued- Reg.

Ref: 1. CFE application received through APOCMMS on 17.12.2018
2. R.O.Tirupati Lr. No. C-1977/PCB/RO/TPT/2018-1859, dt.26.12.2018
3. CFE Committee meeting held at ZO, Kurnool on 02.01.2019

- 1) In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) to carryout mining activity of the following mineral with installed capacity as mentioned below, with a total project cost of Rs. 36.60 Lakhs.

| Sl.No. | Activity | Capacity |
|--------|--|---------------------|
| 1. | Mining of Road Metal and Building Stone (Mine Lease area – 3.880 Ha.) | 2,96,694 Tons/Annum |

- 2) As per the application, the above mining activity is to be carried out at Sy.No. 390 (Old 46), Narigapalli (V), Chittoor (M), Chittoor District, Andhra Pradesh in the mine lease area of 3.880 Ha.
- 3) The above site was inspected by the Environmental Engineer, Regional Office, Tirupati on 24.12.2018 and found that it is surrounded by:
North : Rocky Lands **South : Rocky Lands**
East : Rocky Lands **West : Rocky Lands**
- 4) The Board, after careful scrutiny of the application and verification report of Regional Office, hereby issues CONSENT FOR ESTABLISHMENT(CFE) to your mine under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to carryout mining of the mineral mentioned at para (1) only.
- 5) This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- 6) This Consent Order issued is subject to the conditions mentioned in the annexure.
- 7) This consent order is valid for a period of 7 years from the date of issue.

**K Venkateswara
Rao**

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Venkateswara Rao
Date: 2019.01.04 11:59:30
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**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

Encl: Schedule 'A' & 'B'.

To
M/s. C.P.Infra
(Mine Lease Area – 3.880 Ha),
Sri. Chandra Prakash,
D.No. 2-729/2/1, Kortgareddy Palli,
Readspet, Chittoor-517002

Copy to the Environmental Engineer, Regional Office, Tirupati APPCB for information

— 8 —

SCHEDULE - A

1. The proponent shall obtain Consent for Operation (CFO) from APPCB, as required Under Section 25/26 of Water (P & C of P) Act, 1974 and under Sec 21/22 of the Air (P&C of P) Act, 1981, before commencement of the mining operations.

SCHEDULE - B

Water:

1. The source of water is through Borewell and the maximum permitted water consumption shall not exceed the following quantities.

| Sl. No. | Purpose | Quantity (In KLD) |
|---------|---------------------------|--------------------|
| 1 | Dust suppression | 3.0 KLD |
| 2 | Domestic Purpose | 1.0 KLD |
| 3 | Development of Green Belt | 1.0 KLD |
| | Total | 5.0 KLD |

2. The maximum waste water generation (KLD) shall not exceed the following:

| S. No. | Wastewater generation | Total (KLD) | Mode of disposal |
|--------|-----------------------|-------------|----------------------------------|
| 1. | Domestic | 0.5 | Septic tank followed by soak pit |
| | Total | 0.5 | |

Air:

3. The project authority shall comply with the following for controlling Air Pollution:

| Sl.No. | Details of Stack | Stack 1 |
|--------|----------------------------------|---------------------|
| a) | Attached to: | DG set |
| b) | Capacity | 125 KVA |
| c) | Name of the Fuel : | HSD |
| d) | Stack height above ground (m) | 5 mtrs |
| e) | Air Pollution Control Equipment: | Acoustic enclosures |

4. The project authority shall carry out open cast mining by semi-mechanized methods only.
5. Fugitive dust emissions from all the sources should be controlled regularly. The project authority shall provide water spraying arrangement on haul roads, loading and unloading and at transfer points for dust suppressions.
6. The project authority shall implement the following measures to reduce the air pollution during the transportation of the mineral.
 - Roads shall be graded to mitigate the dust emissions.
 - Overfilling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads to suppress the dust.

Solid waste:

7. The proponent shall comply with the following.

| S.No | Source of Solid Waste | Quantity | Method of Disposal |
|------|-----------------------|---------------------|--|
| 1 | Intercalated waste | 78077 Tons / 5Years | Shall be dumped over an area of 500 Sq.mt in south side of the quarry lease area and also Shall be utilized to strengthen the internal roads of quarry lease area. |

8. The project authority shall not dump the overburden, top soil etc., generated during the mining operations outside the quarry lease area under any circumstances.
9. The project authority shall adopt and maintain the following measures to control erosion of dumps:
 - Retention/toe walls at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
 - Garland drain around the dump for diversion of storm water. The garland drain shall be routed through siltation pond of adequate size.

Other conditions:

10. No change in mining technology and scope of working should be made without prior approval from the Board. No further expansion or modification in the mine shall be carried out without prior approval from the Board.
11. The project authority shall develop greenbelt all around the mine lease area with tall growing trees with native species.
12. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right, and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

**K Venkateswara
Rao**

Digitally signed by K
Venkateswara Rao
Date: 2019.01.04 11:59:45
+05'30'

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

To
M/s. C.P.Infra
(Mine Lease Area – 3.880 Ha),
Sri. Chandra Prakash,
D.No. 2-729/2/1, Kongareddy Palli,
Readspet, Chittoor-517002



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912

e-mail: knl.zo.icee@pcb.ap.gov.in

BY REGD POSTWITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order.No.CTR - 724/PCB/ZOK/CFE/2015-1436

Dt:05.03.2015

Sub: PCB - ZO - KNL - CFE - M/s.Sri Vinayaka Stone Crusher, Sy.No.368, 369, Narigapalli Village, Chittoor (M), Chittoor Dist. - Consent for Establishment (CFE) order of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981- Order- Issued- Reg.

- Ref:**
1. CFE application received through DIC, Chittoor at RO, Tirupati on 20.06.2014.
 2. R.O.TPT Lr.No.C-1155/PCB/RO/TPT/2014-1086, dt. 31.07.2014 received at ZO, Kurnool on 04.08.2014.
 3. CFE Committee meeting held at ZO, Kurnool on 27.08.2014.
 4. T.O.Lr.No.CTR - 724/PCB/ZOKNL/CFE/2014-595, dt.28.08.2014.
 5. T.O.Lr.No.CTR - 724/PCB/ZOKNL/CFE/2014-946, dt.18.11.2014.
 6. R.O.TPT Lr.No.C-1155/PCB/RO/TPT/2015-149, dt. 21.02.2015 received at ZO, Kurnool on 27.02.2015.
 7. CFE Committee meeting held at ZO, Kurnool on 04.03.2015.

- 1) In the reference 1st cited, an application was submitted to the Board seeking Consent for Establishment (CFE) order to set up a plant to produce the following product with installed capacity as mentioned below, with a total project cost of Rs. 218.0 Lakhs.

| Sl. No. | Products | Capacity |
|---------|-------------|----------|
| 1 | Stone chips | 400 TPD |

- 2) As per the application, the above activity is to be carried out at Sy.No.368, 369, Narigapalli Village, Chittoor (M), Chittoor Dist.
- 3) The above site was inspected by Asst. Environmental Engineer, A.P. Pollution Control Board, Regional Office, Tirupati on 25.07.2014 & 06.02.2015 and found that it is surrounded by the following:
East: Valley followed by Hillock
West: Hill slope followed by Vellore Road
North: Hillock
South: Valley followed by Hillock
- 4) The Board, after careful scrutiny of the application and verification report of Regional Office, hereby issues CONSENT FOR ESTABLISHMENT(CFE) to your INDUSTRY under section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to manufacture the products mentioned at para (1) only.
- 5) This order is issued from pollution control point of view only. Zoning and other regulations are not considered.
- 6) This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

Encl: Schedule 'A' & 'B'.

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
Sri V.J.Thukaram,
C/o.M/s.Sri Vinayaka Stone Crusher,
D.No.10-326, D.I. Road,,
Chittoor Town & Mandal, Chittoor Dist.

Copy to:

1. The Member Secretary, APPCB, Sanathnagar, Hyderabad for kind information.
2. The General Manager, District Industries Center, Chittoor for information
3. The Environmental Engineer, Regional Office, APPCB, Tirupati for information.

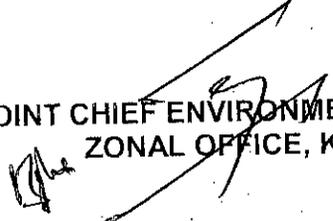
SCHEDULE - A

1. This consent order is valid for a period of 5 years from the date of issue.
2. The crusher shall implement air pollution control measures alongwith the construction of the plant and commission the same alongwith the plant.
3. The crusher shall discharge domestic effluents into septic tank followed by soakpit
4. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a) Dust suppression,
 - b) Domestic purposes.
5. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
6. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems so as to comply the ambient noise level standard as mentioned below. The ambient noise level shall not exceed 75 d(B)A at a distance of 5 meters from the source.
7. The crusher shall submit Environmental Statement by September of every year and this should also form a part of their annual report
8. The crusher shall report progress on implementation of the project to this office and Regional Office, A. P. Pollution Control Board regularly.
9. The applicant shall obtain Consents for operation regularly from APPCB, as required Under Sec.25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
10. The applicant shall comply with and carry out conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
11. Notwithstanding anything contained in this conditional letter of consent the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any of all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
12. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
13. The crusher is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
14. The crusher should comply with Ambient Air Quality Standards of PM₁₀ (Particulate Matter Size less than 10 µm) -100 µg/M³ ; PM_{2.5} (Particulate Matter Size less than 2.5 µm)-60 µg/M³ ; SO₂-80 µg/M³ ; NO_x-80 µg/M³ out side the factory premises at the periphery of the industry.
Noise Levels: Day time (06.00 A.M to 10.00 P.M.) – 75 dB (A)
Night time (10.00 P.M to 06.00 A.M.) – 70 dB (A)
15. Any person aggrieved by an order made by the State Board under Section 25, Section26, Section27 of Water Act, 1974 or Section 21of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

1. The crusher shall implement the following pollution control measures to comply with the SPM standards of 600 µg/m³ measured at a distance of 3 – 10 mtrs from any processing equipment of stone crusher.
 - a) Dust containment cum suppression system for the equipment such as cladding to the crusher and screen, cladding to the dust conveyor belts.
 - b) Construction of an elevated bunker for collection of dust from the dust conveyor.
 - c) Water sprinklers at all dust generation sources. The water shall be sprayed in the form of mist with the help of a motor.
 - d) Regular cleaning and wetting of the ground within the premises.

- e). Development of 5 m width of green belt along the boundary of the site in the 50 m width buffer zone of the stone crushing unit. This greenbelt shall be developed on outer side of the buffer zone so as to act as a barrier. The Greenbelt development shall be started along with the construction activity.
- f) Construction of the metalled roads within the premises.
2. The crusher shall take all necessary air pollution control measures to avoid dust nuisance to the surrounding areas.
3. The crusher shall maintain 500 M distance from the boundary of the site to Chittoor – Vellore NH - 4 road and shall develop thick green belt in this area.
4. The proponent shall comply with all the directions issued by the Board from time to time.
5. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attracts action under the provisions of relevant pollution control Acts.
6. The Board reserves its right to modify above conditions or stipulate new/ additional conditions and to take action including revocation of this order in the interest of environment protection.
7. The order is issued without prejudice to the rights and contentions of this Board in any court of law.


JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
Sri V.J.Thukaram,
C/o.M/s.Sri Vinayaka Stone Crusher,
D.No.10-326, D.I. Road,,
Chittoor Town & Mandal, Chittoor Dist.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912

e-mail: jceezoknl@gmail.com

BY REGD POST WITH ACK. DUE

CONSENT ORDER

Order No.CTR - 724/APPCB/ZO-KNL/CFO/2017- 708

Date:26.09.2017

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

**M/s Sri Vinayaka Stone Crusher,
Sy.No: 368, 369, Narigapalli village,
Chittoor Mandal, Chittoor Dt**

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i. Outlets for discharge of effluents:

| Outlet No. | Outlet Description | Max Daily Discharge | Point of Disposal |
|------------|--------------------|---------------------|---------------------------------|
| 1 | Domestic | 0.4 KLD | Septic tank followed by soakpit |

ii. Emissions from chimneys:

| Chimney No. | Description of chimney |
|-------------|------------------------|
| - | --- |

This order is subject to the provisions of the Acts and orders made thereunder and further subject to the terms and conditions incorporated in the Schedule A and B enclosed to this order.

This consent order is valid for manufacture the following products along with quantities only.

| Sl. No. | Products | Quantity |
|---------|-------------|----------|
| 1 | Stone chips | 400 TPD |

This consent shall be valid for a period ending with the 31.12.2026.

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

Encl: Schedule A & B

To

**M/s.Sri Vinayaka Stone Crusher,
C/o.Sri V.J.Thukaram,
S/o.Sri V.Janardhanam,
D.No.10-326, D.I.Road,
Chittoor - 517 001.
sva_thukaram@yahoo.com**

Copy to the Environmental Engineer, APPCB, Regional Office, Tirupati for information.

- 14 -

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent/emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The project authority shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
3. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
4. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
5. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
6. The applicant shall make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
7. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Water :

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below

| Sl No | Purpose | Quantity |
|-------|------------|----------|
| 1 | Sprinkling | 25.0 KLD |
| 2 | Domestic | 5.0 KLD |
| | Total : | 30.0 KLD |

Air:

2. The crusher shall comply with Suspended Particulate Matter (SPM) standards of 600 $\mu\text{g}/\text{M}^3$ measured at a distance of 3-10 mtrs from any processing equipment of the industry.

3. The crusher has to comply with the following:
 - a. The crusher shall not remove the cladding provided to the screen while the industry is in operation under any circumstances.
 - b. The crusher shall continuously operate the water sprinklers provided at the jaw crusher and at the conveyor belt.
 - c. The crusher shall not remove the sheets covered to the conveyor belts while the crusher is in operation under any circumstances.
 - d. The crusher shall develop and maintain greenbelt in 5 m width all along the boundary.
 - e. The crusher shall develop greenbelt in the area between NH-4 & boundary of the site.
 - f. The crusher shall regularly clean and wet the ground within the premises.
4. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 μ m) - 100 μ g/ m³; PM2.5 (Particulate Matter size less than 2.5 μ m) - 60 μ g/ m³; SO₂ - 80 μ g/ m³; NO_x - 80 μ g/m³, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

Solid Waste:

5. The industry shall dispose solid waste (NON HAZARDOUS) as follows

| Sl. No | Name of the Solid Waste | Quantity | Disposal |
|--------|-------------------------|-----------|--|
| 1 | Stone dust | 30 MT/Day | Shall be sold to cement brick manufacturers & filled in low lying areas. |

6. The industry shall provide metalled roads within the premises within 2 months.
7. The industry shall submit the compliance report on the Consent for Operation (CFO) conditions for every six months i.e., on 1st January, and 1st July of the year to Regional Office, Tirupati on regular basis.

JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s.Sri Vinayaka Stone Crusher,
C/o.Sri V.J.Thukaram,
S/o.Sri V.Janardhanam,
D.No.10-326, D.I.Road,
Chittoor - 517 001.
sva_thukaram@yahoo.com



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, TIRUPATI

A.NARENDRA BABU
ENVIRONMENTAL ENGINEER

APSFC Building, N.T.Road
Tirupati - 517502
Ph: 0877-2253981

SC Notice, No.C-1877/PCB/RO-TPT/2019-1727

Date: 25.11.2019

SHOWCAUSE NOTICE

Sub:- APPCB:RO:TPT:- M/s. C.P.Infra, Sy.No. 390 (New) (Old Sy.No.46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh - Operating the Stone Crusher without CFO of the Board and without proper Air Pollution Control Systems - *Show cause Notice issued* - Reg.

Ref:-

1. CFE order No.CTR-1371/PCB/ZOK/CFE/2018, Dt.05.09.2018.
2. Complaint filed by Dr. Nihal thamas, Associate Director, M/s. Christian Medical Collage, Chittoor campus on Air Pollution problems cause due to blasting and stone crushing operations against your industry at Hon'ble NGT, Principal Bench, New Delhi.
3. Board officials inspected the industry on 25.11.2019.

Whereas, you are operating a stone crusher in the name and style of M/s. C.P.Infra, Sy.No. 390 (New) (Old Sy.No.46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh.

WHEREAS, this office has received a copy of the complaint filed by Dr. Nihal thamas, Associate Director, M/s. Christian Medical Collage, Chittoor campus on Air Pollution problems cause due to blasting and stone crushing operations against your industry at Hon'ble NGT, Principal Bench, New Delhi.

WHEREAS, the officials of this office have inspected the stone crushing unit and it's surroundings on 25.11.2019.

WHEREAS, during inspection of Board officials on 25.11.2019 it was observed that you are operating the Stone crushing unit without CFO of the Board and has carried out Fugitive emissions monitoring.

WHEREAS, The Fugitive emissions monitoring analysis report prevails that the industry is exceeding the SPM standards i.e, 1256 µg/m³ against stipulation standard of 600 µg/m³.

WHEREAS, during inspection it was observed that, you are not provided the following Air Pollution Control Systems thereby causing Air Pollution on surrounding areas.

- i. Cladding to Primary, Secondary crushers, Vibratory screens & conveyor belts.
- ii. Improper operation of water sprinkling systems.
- iii. Covering to Dust collection tank.
- iv. No green belt development.

Hence, you are directed to Show Cause as to why action should not be initiated against your industry for operating without CFO of the Board which is punishable under Section 44 of water (Prevention & Control of pollution), Act and under Section 37 of Air (Prevention & Control of pollution), Act and also without adequate Air Pollution Control system.

Your reply shall reach this office within 15 days from the date of receipt of this notice failing which action will be initiated against your industry under the provisions of Water (Prevention & Control of pollution) Act, 1974 and Amendments there off and Air (Prevention & Control of pollution) Act, 1981 and amendments thereof without any further notice.


ENVIRONMENTAL ENGINEER

To
M/s. C.P.Infra,
Sy.No. 390 (New) (Old Sy.No.46),
Narigapalle (V), Chittoor (M),
Chittoor District, Andhra Pradesh.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, TIRUPATI

A.NARENDRA BABU
ENVIRONMENTAL ENGINEER

APSFC Building, N.T.Road
Tirupati - 517502
Ph: 0877-2253981

SC Notice.No.C-1977/PCB/RO-TPT/2019 - 1760

Date: 03.12.2019

SHOWCAUSE NOTICE

Sub:- APPCB:RO:TPT:- M/s. C.P.Infra, 3.880 Ha, Road Metal & Building Stone Mine, Sy.No. 390 (Old 46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh - Operating the Road Metal quarry without CFO of the Board and without proper measures to control Air Pollution during transportation and also to control erosion of dumps - **Show cause Notice issued** - Reg.

Ref:-

1. CFE order No.CTR-1437/PCB/ZO-KNL/CFE/2018, Dt.04.01.2019.
2. Complaint filed by Dr. Nihal thamas, Associate Director, M/s. Christian Medical College, Chittoor campus on Air Pollution problems cause due to blasting operations against your industry at Hon'ble NGT, Principal Bench, New Delhi.
3. Board officials inspected the industry on 03.12.2019.

Whereas, you are operating a Road Metal & Building Stone Mine in the name and style of M/s. C.P.Infra, 3.880 Ha, Road Metal & Building Stone Mine, Sy.No. 390 (Old 46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh.

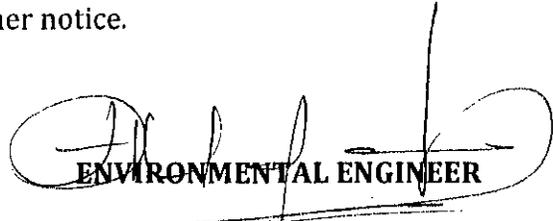
WHEREAS, this office has received a copy of the complaint filed by Dr. Nihal thamas, Associate Director, M/s. Christian Medical College, Chittoor campus on Noise and Air Pollution problems causing due to blasting operations against your industry at Hon'ble NGT, Principal Bench, New Delhi.

WHEREAS, the officials of this office have inspected the mine unit and its surroundings on 03.12.2019 it was observed that you are operating the Road metal & Building stone mining unit without CFO of the Board and also without following measures.

- i. Without grading the roads to mitigate dust emissions.
- ii. Without retention/ toe walls.
- iii. Without growing appropriate shrub / grass species on the slopes.
- iv. Without garland drains.
- v. Without water sprinkling systems.
- vi. Without proper greenbelt.

Hence, you are directed to Show Cause as to why action should not be initiated against your industry for operating without CFO of the Board which is punishable under Section 44 of water (Prevention & Control of pollution), Act and under Section 37 of Air (Prevention & Control of pollution), Act and also without adequate Air Pollution Control system.

Your reply shall reach this office within 15 days from the date of receipt of this notice failing which action will be initiated against your industry under the provisions of Water (Prevention & Control of pollution) Act, 1974 and Amendments there off and Air (Prevention & Control of pollution) Act, 1981 and amendments thereof without any further notice.


ENVIRONMENTAL ENGINEER

To
M/s. C.P.Infra,
3.880 Ha, Road Metal & Building Stone Mine,
Sy.No. 390 (Old 46), Narigapalle (V), Chittoor (M),
Chittoor District, Andhra Pradesh.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, TIRUPATI

A.NARENDRA BABU
ENVIRONMENTAL ENGINEER

APSFC Building, N.T.Road
Tirupati - 517502
Ph: 0877-2253981

SC Notice.No.C-1155/PCB/RO-TPT/2019 - 1726

Date: 25.11.2019

SHOWCAUSE NOTICE

Sub:- APPCB:RO:TPT:- M/s. Sri Vinayaka Stone Crusher, Sy.No. 368, 369, Narigapalli (V), Chittoor (M), Chittoor District, Andhra Pradesh - Operating the Stone Crusher without proper Air Pollution Control Systems - *Show cause Notice issued* - Reg.

Ref:-

1. CFO order No. CTR-724/APPCB/ZO-KNL/CFO/2017-708, Dt.26.09.2017 which is valid upto 31.12.2026.
2. Complaint filed by Dr. Nihal thamas, Associate Director, M/s. Christian Medical Collage, Chittoor campus on Air Pollution problems cause due to blasting/ stone crushing operations against your industry at Hon'ble NGT, Principal Bench, New Delhi.
3. Board officials inspected the industry on 25.11.2019.

Whereas, you are operating a stone crusher in the name and style of M/s. Sri Vinayaka Stone Crusher, Sy.No. 368, 369, Narigapalli (V), Chittoor (M), Chittoor District, Andhra Pradesh.

WHEREAS, this office has received a copy of the complaint filed by Dr. Nihal thamas, Associate Director, M/s. Christian Medical Collage, Chittoor campus on Air Pollution problems cause due to blasting/ stone crushing operations against your industry at Hon'ble NGT, Principal Bench, New Delhi.

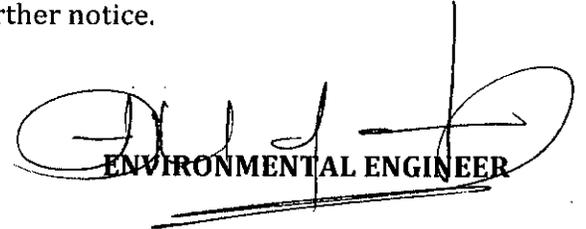
WHEREAS, the officials of this office have inspected the stone crushing unit and it's surroundings on 25.11.2019 it was found that the stone crushing unit is not under operation.

WHEREAS, during inspection it was observed that, you are not properly maintained / provided the following Air Pollution Control Systems thereby causing Air Pollution on surrounding areas.

- i. Cladding to crusher, screen & conveyer belts.
- ii. Improper operation of water sprinkling systems.
- iii. Covering to Dust collection tank.
- iv. No green belt development.

Hence, you are directed to Show Cause as to why action should not be initiated against your industry for not complying with the conditions stipulated in the CFO order.

Your reply shall reach this office within 15 days from the date of receipt of this notice failing which action will be initiated against your industry under the provisions of Water (Prevention & Control of pollution) Act, 1974 and Amendments there off and Air (Prevention & Control of pollution) Act, 1981 and amendments thereof without any further notice.


ENVIRONMENTAL ENGINEER

To
M/s. Sri Vinayaka Stone Crusher,
Sy.No. 368, 369, Narigapalli (V), Chittoor (M),
Chittoor District, Andhra Pradesh.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE, TIRUPATI

A.NARENDRA BABU
ENVIRONMENTAL ENGINEER

APSFC Building, N.T.Road
Tirupati - 517502
Ph: 0877-2253981

SC Notice. No.C-1155/PCB/RO-TPT/2019 - 1761

Date: 03.12.2019

SHOWCAUSE NOTICE

Sub:- APPCB:RO:TPT:- M/s. Sri Vinayaka Stone Crusher, Road Metal & Building stone Quarry (1.0 Ha), Sy.No. 46, Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh - Operating the Road Metal quarry without CFE & CFO of the Board and without proper measures to control Air Pollution during transportation and also to control erosion of dumps - **Show cause Notice issued** - Reg.

Ref:- 1. Complaint filed by Dr. Nihal thamas, Associate Director, M/s. Christian Medical Collage, Chittoor campus on Air Pollution problems cause due to blasting operations against your industry at Hon'ble NGT, Principal Bench, New Delhi.
2. Board officials inspected the industry on 03.12.2019.

Whereas, you are operating a Road Metal & Building Stone Mine in the name and style of M/s. Sri Vinayaka Stone Crusher, Road Metal & Building Stone Mine (1.0 Ha), Sy.No. 46, Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh.

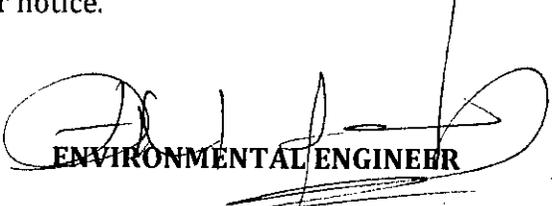
WHEREAS, this office has received a copy of the complaint filed by Dr. Nihal thamas, Associate Director, M/s. Christian Medical Collage, Chittoor campus on Noise and Air Pollution problems causing due to blasting operations against your industry at Hon'ble NGT, Principal Bench, New Delhi.

WHEREAS, the officials of this office have inspected the mine unit and its surroundings on 03.12.2019 it was observed that you are operating the Road metal & Building stone mining unit without CFE & CFO of the Board and also without following measures.

- i. Without grading of the roads to mitigate dust emissions.
- ii. Without retention/ toe walls.
- iii. Without growing appropriate shrub / grass species on the slopes.
- iv. Without garland drains.
- v. Without water sprinkling systems.
- vi. Without proper greenbelt.

Hence, you are directed to Show Cause as to why action should not be initiated against your industry for operating without CFE & CFO of the Board which is punishable under Section 44 of water (Prevention & Control of pollution), Act and under Section 37 of Air (Prevention & Control of pollution), Act and also without adequate Air Pollution Control system.

Your reply shall reach this office within 15 days from the date of receipt of this notice failing which action will be initiated against your industry under the provisions of Water (Prevention & Control of pollution) Act, 1974 and Amendments there off and Air (Prevention & Control of pollution) Act, 1981 and amendments thereof without any further notice.


ENVIRONMENTAL ENGINEER

To
Sri. V.J.Thukaram,
M/s. Sri Vinayaka Stone Crusher,
Road Metal & Building Stone Mine (1.0 Ha),
Sy.No. 46, Narigapalle (V), Chittoor (M),
Chittoor District, Andhra Pradesh.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE
I FLOOR, APSFC BUILDING, NT ROAD, TIRUPATI

A Narendra Babu
Environment Engineer

Email: rotpt-ee1@appcb.gov.in
Phone (O) : 0877-2253981

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

| Sample Reg. No. | : | Report No.201911074 |
|--|--|--|
| Sampling Location | : | M/s. C.P Infra, Sy. No. 390, New, (Old Sy. No. 46), Narigapalle (V) Chittoor (M) & District. |
| Sampling point | : | Fugitive Emission Monitoring Conducted at 08 Mtrs. Away from the Secondary Crusher in down wind direction. |
| Sample height from ground level | : | 02 Meters |
| Sampling site is in up wind or downwind of the source | : | Down wind direction |
| Purpose of sampling | : | Complaint |
| Sample collected by | : | Analyst Gr-I RO TPT |
| Sampling Date | : | 25.11.2019 |
| Sample Submit date | : | 26.11.2019 |
| Sample analyzed on | : | 27.11.2019 |
| Date of Issue of report | : | 27.11.2019 |
| Parameters | Concentration in $\mu\text{g}/\text{m}^3$ | NAAQM Standard in $\mu\text{g}/\text{m}^3$ |
| Suspended Particulate Matter | 1256 | 600 |

Remarks:

1. The Industry is a Stone Crusher Unit.
2. The SPM value is exceeding the stipulated Ambient Air Quality standard. Hence the industry is directed to take immediate corrective measures to comply with the stipulated standard.

V. Sudhakar
Analyst-Gr-I


ENVIRONMENTAL ENGINEER



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE
I FLOOR, APSFC BUILDING, NT ROAD, TIRUPATI

A Narendra Babu
Environment Engineer

Email: rotpt-ee1@appcb.gov.in
Phone (O) : 0877-2253981

FUGITIVE EMISSION MONITORING ANALYSIS REPORT

| | | | |
|--|---|--|--|
| Sample Reg. No. | : | Report No.201912009 | |
| Sampling Location | : | M/s. Sri Vinayaka Stone Crusher Sy. No. 64 Narigapalle (V), Chittoor (M) & District. | |
| Sampling point | : | Fugitive Emission Monitoring Conducted at 07 Mtrs. Away from the Secondary crusher in down wind direction. | |
| Sample height from ground level | : | 02 Meters | |
| Sampling site is in up wind or downwind of the source | : | Down wind direction | |
| Purpose of sampling | : | Compliance | |
| Sample collected by | : | Analyst Gr-I RO TPT | |
| Sampling Date | : | 05.12.2019 | |
| Sample Submit date | : | 06.12.2019 | |
| Sample analyzed on | : | 07.12.2019 | |
| Date of Issue of report | : | 07.12.2019 | |
| Parameters | | Concentration in $\mu\text{g}/\text{m}^3$ | NAAQM Standard in $\mu\text{g}/\text{m}^3$ |
| Suspended Particulate Matter | | 624 | 600 |

Remarks:

1. The Industry is a Stone Crusher Unit.
2. The SPM value is exceeding the stipulated Ambient Air Quality standard. Hence the industry is directed to take immediate corrective measures to comply with the stipulated standard.


Analyst-Gr-I


ENVIRONMENTAL ENGINEER



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 233619

e-mail: jceezoknl@gmail.com

BY REGD POST WITH ACK. DUE

Lr.No.CTR - 1371/KNL/APPCB/ZO-KNL/2019-

Dt. /12/2019

Sub: PCB-RO-KNL- M/s. C.P.Infra, Sy.No.390 (New) (Old Sy.No.46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh – Operation of Stone crushing unit without obtaining Consent for Operation of the Board and without proper Air pollution control systems – thereby causing Air pollution in surrounding areas – CLOSURE ORDERS ISSUED u/s 31(A) of Air Act & amendments thereof — Reg.

- Ref:**
1. CFE Order No.CTR – 1371/PCB/ZOK/CFE/2018, dt.05.09.2019
 2. Complaint filed by Dr.Nihal Thamas, Associate Director, M/s.Christian Medical College, Chittoor-Campus on Air Pollution problems cause due to blasting and stone crushing operations against your industry at Hon'ble NGT, Principal Bench, New Delhi.
 3. SC Notice No.C-1877/PCB/RO-TPT/2019-1727, dt.25.11.2019
 4. Hon'ble Supreme Court Judgement dt.22.02.2017 in WP No.375 of 2012.
 5. Inspection by Board officials on 10.12.2019
 6. RO, Tirupati Lr.No.C-1877/PCB/RO/TPT/2019-1802, dt.11.12.2019
 7. EAC Committee meeting held at ZO, Kumool APPCB on 17.12.2019.

>>>X<<<<

WHEREAS, you are operating the stone crusher in the name and style M/s. C.P.Infra, Sy.No.390 (New) (Old Sy.No.46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh;

WHEREAS, vide reference 2nd cited, a complaint was made by Dr. Nihalthamas, Associate Director, M/s. Christian Medical Collage, Chittoor campus on Air Pollution problems being caused due to blasting and stone crushing operations against the industry at Hon'bleNGT, Principal Bench, New Delhi;

WHEREAS, you have obtained CFE of the Board and are operating the stone crusher without obtaining CFO of the Board required under water & air acts thus violating the CFE conditions;

WHEREAS, vide reference 3rd cited, RO, Tirupati has issued Show Cause Notice to M/s. C.P.Infra, Sy.No.390 (New) (Old Sy.No.46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh for Operating Stone crushing unit without obtaining Consent for Operation of the Board and without providing proper Air pollution control systems thereby causing Air pollution in the surrounding areas.

WHEREAS, vide reference 4th cited, the Hon'ble Supreme Court Order dt.22.02.2017, directed the State Pollution Control Board to ensure that all the industries requiring Consent to have functional effluent treatment systems and valid consent orders, failing which, the State Board shall not allow industrial units to operate;

WHEREAS, vide reference 5th cited, RO, Tirupati inspected the stone crusher on 10.12:2019 and reported that the stone crusher was in operation during inspection and carried out fugitive emission monitoring. The details of the inspection are as follows;

- 1.The Stone crusher is located at Sy.No.390 (New) (Old Sy.No.46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh.
- 2.The Stone Crusher is surrounded by East: Rocky Lands; West: Hillock; North: Hillock; South: Hillock.
- 3.The Stone Crusher is operating without obtaining CFO of the Board.
- 4.The proponent has not provided proper Air Pollution Control measures to the Stone Crusher viz.,
 1. The stone crusher has not provided cladding to the Jaw crusher and Secondary crusher thereby causing fugitive dust emissions.
 2. Improper operation of water sprinkling systems.

3. The stone crusher has not covered with GI Sheets to the vibratory screen and also not covered the dust conveyor with GI Sheet.
4. The crusher is not regularly carrying out cleaning and wetting of the ground in the premises.
5. This office has conducted the fugitive emissions monitoring about 8 mtrs distance from the secondary crusher in the down wind direction and the analysis report is enclosed for kind perusal.
6. As per the Hon'ble Supreme Court Order dt.22.02.2017, also directed the State Pollution Control Board to ensure that all the industries requiring Consent to have functional effluent treatment systems and valid consent orders failing which the State Board shall not allow industrial units to operate.
7. This office has issued Show Cause Notice to the Stone Crushing unit on 25.11.2019 for operating the Stone Crusher without adequate air pollution control measures, operating without CFO of the Board and thereby causing air pollution in the surrounding area. But, the industry has not replied so far the show cause notice issued by the Board.

WHEREAS, vide reference 6th cited, the RO, Tirupati has recommended to call the stone crusher for hearing before the External Advisory Committee and suitable legal action may be initiated against the stone crusher as per the provisions of section 44 of the Water (Prevention and Control of Pollution) Act, 1974 and section 37 of the Air (Prevention and control of Pollution) Act, 1981;

WHEREAS, vide reference 7th cited, you were called for hearing before the External Advisory Committee meeting held on 17.12.2019 at A.P. Pollution Control Board, Zonal Office, Kumool. The representative of the crusher Sri S.Rajesh attended the meeting. The committee noted the following;

- The crusher has not obtained CFO of the Board
- The crusher has not provided cladding to the primary crusher
- The crusher has not provided elevated dust bunker for collection of dust.
- The crusher has not covered dust conveyor with GI Sheet
- The crusher has not constructed of metal roads within the premises.
- The crusher has not constructed wind breaking walls
- The crusher has not provided rotating sprinklers for regular wetting of the ground.
- The crusher has not provided proper sprinkling system with proper nozzle design with permanent pipe line and pump for sprinkling water at various dust generating sources namely at crusher, screen, transfer points and other dust generating sources.
- The crusher has not provided flow meter with totalizer for recording the quantity of water consumption for dust suppression.
- The crusher has not developed greenbelt of 5 mtrs width along the boundary of the crusher.
- The crusher is not meeting the Board's prescribed fugitive emission standards. As per the fugitive emission monitoring report the value of Suspended Particulate Matter (SPM) was recorded as 1256 $\mu\text{g}/\text{m}^3$ as against the standard of 600 $\mu\text{g}/\text{m}^3$

The committee after detailed discussion on the agenda recommended to issue closure orders to the stone crusher as they are operating the industry without obtaining CFO of the Board and without providing adequate air pollution control systems thereby causing air pollution in the surrounding area and the fugitive emission monitoring report showed exceeding values of SPM on 25.11.2019.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the stone crushing unit without obtaining CFO of the Board and without

providing adequate air pollution control systems thereby causing air pollution in the surrounding area. As per the recommendations of the External Advisory Committee (EAC) and under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues Closure Order to your stone crusher for the non compliance of CFE conditions and non implementation of air pollution control measures in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your unit after receipt of this order, you will be liable U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof and the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that the M/s.A.P.S.P.D.C.L., has been ordered to disconnect electricity supply to your unit with immediate effect. Should you resort to operate your unit by means of diesel generator or any mechanical device, you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

The orders will take effect from 21.12.2019.



**JOINT CHIEF ENVIRONMENTAL ENGINEER,
ZONAL OFFICE, KURNOOL**

To
M/s. C.P.Infra,
Sy.No.390 (New) (Old Sy.No.46),
Narigapalle (V), Chittoor (M),
Chittoor District, Andhra Pradesh

Copy to:

1. The Managing Director, Southern Power distribution company of A.P. Limited, D.No.19-13-65/A, Srinivasapuram, Tiruchanoor Road, Tirupati - 517503, Chittoor dist for information and necessary action.
2. The Member Secretary, A.P.P.C.B., Vijayawada for kind information.
3. The Superintending Engineer (Operations), A.P.S.P.D.C.L., Tirupati for information.
4. The Joint Chief Environmental Engineer, Task Force, UH-II, A.P. Pollution Control Board, Vijayawada for information.
5. The Environmental Engineer, Regional Office, Tirupati for information and is directed to report the compliance on closure orders within 48 hours. He is also directed to submit the compliance report on disconnection of power supply within 48 hours alongwith energy meter readings & DG Set readings if any.



ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912

e-mail: knl.zo.jcee@pcb.ap.gov.in

BY REGD POST WITH ACK. DUE

Lr.No.CTR - 724/KNL/APPCB/ZO-KNL/2019-

Dt. /12/2019

Sub: PCB-RO-KNL- M/s. Sri Vinayaka Stone Crusher, Sy.No. 368, 369, Narigapalli (V), Chittoor (M), Chittoor District, Andhra Pradesh - Operating the stone crusher without Air pollution control measures, thereby causing air pollution in the surrounding area – **DIRECTIONS - ISSUED – Reg.**

- Ref:**
1. CFE Order No.CTR – 724/PCB/ZOK/CFE/2015-1436, dt.05.03.2015.
 2. CFO Order No.CTR – 724/APPCB/ZO-KNL/CFO/2017-708, dt.26.09.2017 valid upto 31.12.2026
 3. Complaint filed by Dr. Nihal Thamas, Associate Director, M/s. Christian Medical Collage, Chittoor campus on Air Pollution problems cause due to blasting/ stone crushing operations against your industry at Hon'ble NGT, Principal Bench, New Delhi
 4. SC Notice No.C-1155/PCB/RO-TPT/2019-1726, dt.25.11.2019.
 5. Inspection of the stone crusher and surrounding areas on 10.12.2019.
 6. EAC Committee meeting held at ZO, Kurnool on 17.12.2019

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WHEREAS, vide reference 1st cited, the Board has issued Consent for Establishment (CFE) to M/s. Sri Vinayaka Stone Crusher, Sy.No. 368, 369, Narigapalli (V), Chittoor (M), Chittoor District, Andhra Pradesh to produce Stone Chips – 400 TPD;

WHEREAS, vide reference 2nd cited, the Board has issued Consent for Operation (CFO) to M/s. Sri Vinayaka Stone Crusher, Sy.No. 368, 369, Narigapalli (V), Chittoor (M), Chittoor District, Andhra Pradesh to produce Stone Chips – 400 TPD which is valid upto 31.12.2026;

WHEREAS, vide reference 3rd cited, a Complaint was made by Dr. Nihal Thamas, Associate Director, M/s. Christian Medical Collage, Chittoor campus on Air Pollution problems cause due to blasting/ stone crushing operations against your industry at Hon'ble NGT, Principal Bench, New Delhi;

WHEREAS, vide reference 4th cited, the Board issued a show cause notice for operating the stone crushing unit without providing proper air pollution control systems thereby causing air pollution in surrounding areas;

WHEREAS, vide reference 5th cited, the Board officials inspected the unit on 10.12.2019 and observed the following;

1. The stone crusher was in operation
2. The Stone crusher is located at Sy.No. 368, 369, Narigapalli (V), Chittoor (M), Chittoor District, Andhra Pradesh.
3. The Stone Crusher is surrounded by **East:** Valley followed by Hillock; **West:** Hill slope followed by Vellore Road; **North:** Hillock; **South:** Valley followed by Hillock.
4. The Stone Crusher is not complying the CFO conditions stipulated in the CFO order issued by the Board.
5. The proponent has not provided proper Air Pollution Control measures to the Stone Crusher viz.,
 - a. The stone crusher has not provided cladding to the Jaw crusher and conveyor belt thereby causing fugitive dust emissions.
 - b. Improper operation of water sprinkling systems.
 - c. The crusher is not regularly carrying out cleaning and wetting of the ground in the premises.

WHEREAS, RO, Tirupati carried out the fugitive emissions monitoring about 8 mtrs distance from the secondary crusher in the down wind direction on 05.12.2019 and the concentration of Suspended Particulate Matter is 624 $\mu\text{g}/\text{m}^3$ against the Boards prescribed standard of 600 $\mu\text{g}/\text{m}^3$;

WHEREAS, vide reference 6th cited the Board has given an opportunity to you for hearing before the External Advisory Committee of A.P.Pollution Control Board in its meeting held on 17.12.2019 at A.P. Pollution Control Board, Zonal Office, Kurnool. The representative of the crusher Sri P.Ramesh Babu attended the meeting;

After careful consideration of the material facts available and after detailed discussion, the committee observed the photographic evidences submitted by the stone crusher with regard to providing of cladding to the cone crusher and the progress of installation of providing of GI sheets covering to the conveyor & at the same time noted that the industry has not installed other pollution control measures as required for dust suppression.

Further, the committee recommended to **issue the following directions** to the stone crusher.

"The industry shall install full fledged requisite pollution control measures within 1 month i.e., 16.01.2020", which are as follows;

- The crusher shall provide elevated dust bunker for collection of dust.
- The crusher shall provide metal roads within the premises.
- The crusher shall construct wind breaking walls
- The crusher shall provide rotating sprinklers for regular wetting of the ground.
- The crusher shall provide proper sprinkling system with proper nozzle design with permanent pipe line and pump for sprinkling water at various dust generating sources namely at crusher , screen, transfer points and other dust generating sources.
- The crusher shall provide flow meter with totalizer for recording the quantity of water consumption for dust suppression.
- The crusher shall develop greenbelt of 5 mtrs width along the boundary of the crusher.

You are hereby directed to note that, if you fail to comply with the above directions, legal action will be initiated against your industry under section 31 (A) of the Air (Prevention & Control of pollution) Amendment Act, 1987 for closure of your industry and stoppage of power supply without any further notice in the interest of public Health and Environment.

These orders will come into force w.e.f. 21 .12.2019

Wao

**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

To
M/s. Sri Vinayaka Stone Crusher,
Sy.No. 368, 369, Narigapalli (V),
Chittoor (M), Chittoor District, Andhra Pradesh.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912

e-mail: jceezoknl@gmail.com

CLOSURE ORDER

Order No. CTR – 1371/KNL/APPCB/ZO-KNL/2019 -542

Dt: 13 .01.2020

Sub: APPCB – ZO- Kurnool – M/s. C.P.Infra, 3.880 Ha, Road Metal & Building Stone Mine, Sy.No. 390 (Old 46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh – Operating the mining unit without CFO of the Board and without proper measures to control Air Pollution during transportation and also to control erosion of dumps - CLOSURE ORDERS ISSUED u/s 31(A) of Air Act & amendments thereof - Issued – Reg.

Ref:

1. CFE order No.CTR-1437/PCB/ZO-KNL/CFE/2018, Dt.04.01.2019.
2. Complaint filed by Dr. Nihal thamas, Associate Director, M/s. Christian Medical College, Chittoor campus on Air Pollution problems cause due to blasting operations against your industry at Hon'ble NGT, Principal Bench, New Delhi.
3. Board officials inspected the industry on 03.12.2019.
4. RO, Tirupati Show Cause Notice dt.18.12.2019
5. B.O.U.O.Note No.557/APPCB/HO/UH-II/2020, Dt. 13.01.2020

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WHEREAS you are operating a mining unit in the name & style of M/s. C.P.Infra, 3.880 Ha, Road Metal & Building Stone Mine, Sy.No. 390 (Old 46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh.

WHEREAS, this office has received a copy of the complaint filed by Dr. Nihal thamas, Associate Director, M/s. Christian Medical College, Chittoor campus on Noise and Air Pollution problems causing due to blasting operations against your industry at Hon'ble NGT, Principal Bench, New Delhi.

WHEREAS, you are operating the mining unit without obtaining Consent for Operation (CFO) of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

WHEREAS, the officials of this office have inspected the mine unit and its surroundings on 03.12.2019 it was observed that you are operating the Road metal & Building stone mining unit without CFO of the Board and also without following measures.

- i. Without grading the roads to mitigate dust emissions.
- ii. Without retention/ toe walls.
- iii. Without growing appropriate shrub / grass species on the slopes.
- iv. Without garland drains.
- v. Without water sprinkling systems.
- vi. Without proper greenbelt.

WHEREAS, vide reference 4th cited, RO, Tirupati issued Show cause notice to M/s. C.P.Infra, 3.880 Ha, Road Metal & Building Stone Mine, Sy.No. 390 (Old 46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh on the above violations and directed to submit the reply within 15 days. But the mining unit has failed to submit a reply on the directions issued by the Board.

WHEREAS, the Regional Office, Tirupati submitted inspection report to Member Secretary, APPCB and recommend to take suitable legal action maybe initiated against the mine in the light the

complainant against the mine, operating without CFO of the Board and thereby causing noise and air pollution in the surrounding area.

WHEREAS vide reference 5th cited above and as per the instructions of the Member Secretary, APPCB, Vijayawada to issue closure orders to the mine unit as they are operating the industry without CFO of the Board.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without obtaining CFO of the Board and under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues Closure Order to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your unit after receipt of this order, you will be liable U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof and the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that the M/s.A.P.S.P.D.C.L., has been ordered to disconnect electricity supply to your unit with immediate effect. Should you resort to operate your unit by means of diesel generator or any mechanical device, you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

The orders will take effect from 13.01.2020.

13/1/2020
JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL

To
M/s. C.P.Infra, 3.880 Ha, Road Metal & Building Stone Mine,
Sy.No. 390 (Old 46), Narigapalle (V),
Chittoor (M), Chittoor District,
Andhra Pradesh

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th & 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Assistant Director of Mines & Geology Department, Chittoor District, Government of Andhra Pradesh, with a request not to issue work permit to the above mentioned mine in view of Stop production order issued by the Board
3. The JCEE, Unit -II, B.O. Vijayawada for information
3. The Environmental Engineer, Regional Office, Tirupati with a direction to serve the stop production order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the stop production order.



**ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: KURNOOL**

1st Floor, Shankar Shopping Complex, Krishna Nagar Main Road

Phone :08518- 236912

e-mail: jceezoknl@gmail.com

CLOSURE ORDER

Order No. CTR – 724/KNL/APPCB/ZO-KNL/2019 -544

Dt: 13 .01.2020

Sub: APPCB – ZO- Kurnool – M/s. Sri Vinayaka Stone Crusher, Road Metal & Building stone Quarry (1.0 Ha), Sy.No. 46, Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh – Operating the mining unit without Environmental Clearance and Consents of the Board - CLOSURE ORDERS ISSUED u/s 31(A) of Air Act & amendments thereof - Issued – Reg.

- Ref:**
1. Environment Impact Assessment Notification No. S.O. 1533 (E), Dt: 14.09.2006.
 2. Hon'ble Supreme Court Judgment order dt: 02.08.2017 in WP (C) No. 114 of 2014
 3. MoEF&CC, Gol, New Delhi Notification No. S.O. 1030 (E) Dt: 08.03.2018.
 4. MoEF&CC, Gol, New Delhi Memorandum Dt: 15.03.2018 & 16.03.2018.
 5. Complaint filed by Dr. Nihal Thamas, Associate Director, M/s. Christian Medical Collage, Chittoor campus on Air Pollution problems cause due to blasting operations against your industry at Hon'ble NGT, Principal Bench, New Delhi.
 6. Board officials inspected the industry on 03.12.2019.
 7. RO, Tirupati Show Cause Notice dt.18.12.2019
 8. B.O.U.O.Note No.557/APPCB/HO/UH-II/2020, Dt. 13.01.2020

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WHEREAS you are operating a mining unit in the name & style of M/s. Sri Vinayaka Stone Crusher, Road Metal & Building stone Quarry (1.0 Ha), Sy.No. 46, Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh.

WHEREAS, as per the Ministry of Environment, Forest and Climate Change notification reference 1st cited, construction of new projects or activities or the expansion or modernization of existing projects or activates listed under notification shall obtain prior Environmental Clearance (EC) from the Central Government or the State Level Environment Impact Assessment Authority constituted by the Central Government, in accordance with the procedure specified in the notification.

WHEREAS, the Hon'ble Supreme Court of India, vide reference 2nd cited, in its judgment order dt. 02.08.2017 in WP (C) No. 114 of 2014 directed to take appropriate action against illegal operation of mining activities carried out in violation of EP Act, Water Act and Air Act.

WHEREAS, you are operating the mining unit without obtaining Environmental Clearance (EC) as required vide notification number S.O. 1533(E) Dt: 14.09.2006 of Ministry of Environment & Forests, Government of India and amendments /Office memo issued thereof, vide reference 3rd & 4th cited.

WHEREAS, you are operating the mining unit without obtaining Consent for Establishment (CFE) & Consent for Operation (CFO) of the Board as required under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21/22 of Air (Prevention & Control of Pollution) Act, 1981.

WHEREAS, this office has received a copy of the complaint filed by Dr. Nihal thamas, Associate Director, M/s. Christian Medical Collage, Chittoor campus on Noise and Air Pollution problems causing due to blasting operations against your industry at Hon'ble NGT, Principal Bench, New Delhi.

WHEREAS, the officials of this office have inspected the mine unit and its surroundings on 03.12.2019 it was observed that you are operating the Road metal & Building stone mining unit without CFE & CFO of the Board and also without following measures.

- i. Without grading of the roads to mitigate dust emissions.
- ii. Without retention/ toe walls.

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- iii. Without growing appropriate shrub / grass species on the slopes.
- iv. Without garland drains.
- v. Without water sprinkling systems.
- vi. Without proper greenbelt.

WHEREAS, vide reference 7th cited, RO, Tirupati issued Show cause notice to M/s. C.P.Infra, 3.880 Ha, Road Metal & Building Stone Mine, Sy.No. 390 (Old 46), Narigapalle (V), Chittoor (M), Chittoor District, Andhra Pradesh on the above violations and directed to submit the reply within 15 days. But the mining unit has failed to submit a reply on the directions issued by the Board.

WHEREAS, the Regional Office, Tirupati submitted inspection report to Member Secretary, APPCB and recommend to take suitable legal action maybe initiated against the mine in the light the complainant against the mine and operating without CFE & CFO of the Board and thereby causing noise and air pollution in the surrounding area.

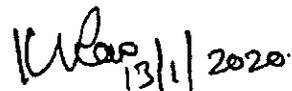
WHEREAS vide reference 8th cited above and as per the instructions of Board Office to issue closure orders to the mine unit as they are operating the industry without obtaining EC, CFE & CFO of the Board.

After careful consideration of the material facts of the case, the Board is of the firm opinion that you are operating the mining unit without obtaining EC, CFE & CFO of the Board and under the Powers vested with the A.P. Pollution Control Board under Section 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and its Amendments thereof the Board hereby issues Closure Order to your mining unit in the interest of protecting public health and environment.

You are further directed to take note that if you continue to operate your unit after receipt of this order, you will be liable U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof and the punishment under this section will be imprisonment for a term which shall not be less than one year six months but which may extend to six years and with fine.

You are also directed to take note that the M/s.A.P.S.P.D.C.L., has been ordered to disconnect electricity supply to your unit with immediate effect. Should you resort to operate your unit by means of diesel generator or any mechanical device, you will be attracting prosecution U/s. 37(1) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

The orders will take effect from 13.01.2020.


13/1/2020
**JOINT CHIEF ENVIRONMENTAL ENGINEER
ZONAL OFFICE, KURNOOL**

To
M/s. Sri Vinayaka Stone Crusher,
Road Metal & Building stone Quarry (1.0 Ha),
Sy.No. 46, Narigapalle (V), Chittoor (M),
Chittoor District, Andhra Pradesh

Copy to :

1. The Director of Mines, Dept of Mines & Geology, Government of Andhra Pradesh, Sri Anjaneya Towers, Door No. 7-104, 'B' Block, 5th & 6th Floors, Ibrahimpatnam, Vijayawada-521 456 for information.
2. The Assistant Director of Mines & Geology Department, Chittoor District, Government of Andhra Pradesh, with a request not to issue work permit to the above mentioned mine in view of Stop production order issued by the Board
3. The JCEE, Unit -II, B.O. Vijayawada for information
4. The Environmental Engineer, Regional Office, Tirupati with a direction to serve the stop production order in person and obtain acknowledgement. He is also directed to furnish the report of the compliance on the stop production order.

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 765/2019

Dr. Nihal Thomas, Associate Director,
Christian Medical College Vellore

Applicant(s)

Versus

State of Andhra Pradesh

Respondent(s)

Date of hearing: 16.10.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Application is registered based on a complaint received by post

ORDER

Grievance in this application is against air and noise pollution in the process of stone quarrying close to CMC Chittoor Campus in Andhra Pradesh affecting the health of the patients in the hospital apart from damaging the environment.

Let the Andhra Pradesh State PCB and the District Magistrate, Chittoor look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within two months by e-mail at judicial-ngt@gov.in. The nodal agency for compliance and coordination will be the Andhra Pradesh State PCB.

A copy of this order, along with complaint, be sent to the Andhra Pradesh State PCB and the District Magistrate, Chittoor by e-mail for compliance.

List for further consideration on 27.01.2020.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

October 16, 2019
Original Application No. 765/2019
AK

